

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 23RD day of **DECEMBER, 2019**.

ORIGINAL APPLICATION NO. 330/1345/2019

HON'BLE MRS JUSTICE VIJAY LAKSHMI, MEMBER (J)

1. Girija Ballabh Sharan Tripathi, aged about 44 years, Son of Late Gulab Chandra Tripathi, R/o Near Vatshalya Public School, Manas Vihar Colony Sangam Chowk, Fatimah Bye Pass Road, Padari Bazar, Gorakhpur.

.....Applicant.

VERSUS

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (P) North Eastern Railway, Varanasi Division, Varanasi.
3. Senior Divisional Operating Manager, North Eastern Railway, Varanasi.
4. General Manager (Vigilance) North Eastern Railway, Gorakhpur.

.....Respondents

Advocate for the Applicant : Shri M K Dhrubvanshi

Advocate for the Respondents : Shri Pramod Kumar Rai

ORDER

Heard Shri M K Dhrubvanshi, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents.

2. Learned counsel for the applicant submits that the applicant wants to withdraw this OA at this stage, however, liberty may be granted to the applicant to avail remedy of filing departmental appeal as available to him as per law.
3. Learned counsel for the respondents has no objection against the aforesaid prayer.
4. Accordingly, Original Application is dismissed as withdrawn with liberty to the applicant to file appeal against the impugned order and if the applicant files an appeal within 10 days from today, the competent authority amongst the respondents shall decide the appeal by a reasoned and speaking order within 45 days from the receipt of the appeal.
5. Copy of the order be given dasti to counsels for both the parties.

**(JUSTICE VIJAY LAKSHMI)
MEMBER-J**

Arun..